

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 52/98/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017**

Name of the Company: Renu Yajnik
V/s.
Kruppa Paints Pvt Ltd. & Anr.

Section of the Companies Act: Section 98 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|--------------------|
| 1. | APURVA VAKIL | ADVOCATE | PETITIONER | <i>Apurvavakil</i> |
| 2. | | | | |

ORDER

Learned Advocate Mr. Apurva Vakil present for Petitioner. None present for Respondents.

Respondent Counsel sent a letter of adjournment

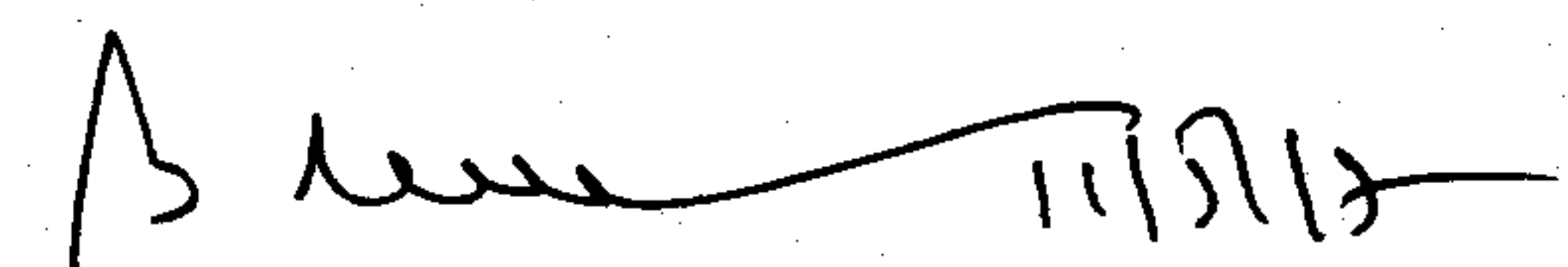
Respondent no. 2 not filed her reply in spite of the order dated 20.04.2017 requiring respondent no. 2 to file reply within two weeks.

Learned Counsel for Petitioner represented that non-functioning and non-cooperation from Respondent no.2 the day to day activity of Respondent no. 1 company which is an active going concern came to a standstill, causing hardship to the employees of the company.

In these circumstances Respondent no. 2 being the only director of the company shall attend to day to day activities of the company pending filing of the reply and disposal of the petition.

Respondent no. 2 shall file her reply within two weeks serving a copy in advance to the petitioner and thereafter petitioner shall file rejoinder within one week.

List the matter on 03.07.2017 for final hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of May, 2017.